

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 520 of 2019

IN THE MATTER OF:

Regional Provident Fund Commissioner,
Tirunelveli

.... Appellant

Vs

V. Nagarajan and Ors.

.... Respondents

Present:

For Appellant: Mr. Manish Dhir, Advocate.

For Respondents: Mr. G. George Raja Selvan, Advocate for Respondent No.2.

ORDER

14.08.2019 Mr. G. George Raja Selvan, Counsel appearing on behalf of 2nd Respondent submits that the Provident Fund amount of Rs.5,55,128/- has been deposited. The receipt of the same has been shown to the Counsel for the Appellant. In the circumstances, we allow the 2nd Respondent to file reply affidavit within seven days, enclosing the copy of the documents in support of deposit.

Post the case 'for orders' on **22nd August, 2019**. The Appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)